

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1071(ND)/2018

CORAM:

**PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
01.05.2019**

**NAME OF THE COMPANY: M/s. State Bank of India V/s. M/s. Shri Shyam
Ji Ahrico Exports Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

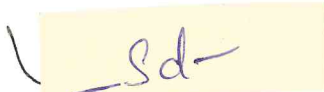
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. R. Vishnu Kumar for RP

ORDER

The Financial Creditor, the State Bank of India's representative is required to be present court to apprise that what documents have been taken from the Ex-Directors and how the sale proceeds of the Corporate Debtor's immovable properties have been adjusted.

Let RP shall inform the concerned person to be present in Court on 9th May, 2019.


**(V. K. Subburaj)
Member (T)**


**(Ina Malhotra)
Member (J)**